

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi.
Court No. 1

Date of hearing/decision: 14.08.2012

Hon'ble Sh. Justice Ajit Bharihoke, President
Hon'ble Sh. Rakesh Kumar, Member (Technical)

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982.	
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether Their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

Excise Stay Application Nos. 32 - 33 of 2012 and Excise Appeal Nos. 24 - 25 of 2012

M/s Roca Bathroom Products Pvt. Ltd.

Appellants

Vs.

CCE, Jaipur

Respondent

None for the appellants.

Sh. I. Baig, AR for the respondent.

Coram: Hon'ble Mr. Justice Ajit Bharihoke, President
Hon'ble Sh. Rakesh Kumar, Member (Technical)

STAY ORDER NO. 1338-1339/2012-EX (BR)
FINAL ORDER NO. A/951-952/2012-EX (BR)

No one appears on behalf of the appellant despite call. On perusal of records it transpires that appellant failed to appear even on 28.06.2012 despite of service of notice through registered A.D. post. It appears that appellant is not

● interested in pursuing the matter. Accordingly, appeals as well as stay applications are dismissed for non-prosecution.

(Justice Ajit Bharihoke)
President

(Rakesh Kumar)
Member (Technical)

Pant